

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 114/TL/2024**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member**

**Date of Order: 29<sup>th</sup> April, 2024**

**In the matter of**

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Sikar Khetri Transmission Limited.

**And  
In the matter of**

**Sikar Khetri Transmission Limited,  
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**

**Registered office:** B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110 016

**Address for correspondence:** C/o ED (TBCB),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No.2, Sector -29,  
Gurgaon 122001

....Petitioner

**Vs**

**1. Central Transmission Utility of India Limited,  
Saudamini, Plot No.2, Sector-29  
Gurgaon-122 001**

**2. REC Power Development and Consultancy Limited,  
REC Corporate Head Quarter,  
D Block, Plot No. I – 4,  
Sector-29, Gurugram-122 001**

**3. Eden Renewable Alma Private Limited,  
Unit No. 236 B & C,  
First Floor, DLF South Court,  
Saket, Delhi-110017**

**4. Amp Energy Green Private Limited,**

309, Rectangle One, Behind Sheraton Hotel,  
Saket, Delhi-110017

**5. Solarpack Corporacion Tecnologica**  
S.A. Southern Park Building, D-2 District Centre,  
Saket, New Delhi – 110017

**6. Prerak Greentech Private Limited,**  
L-11, Green Park Extension,  
New Delhi - 110016

**7. Abu Renewables India Private Limited,**  
14th Floor, Tower B, Vatika Towers, Suncity,  
Sector-54, Gurgaon, Haryana.

**8. Juniper Green Beta Private Limited,**  
Juniper Green India Six Private Limited  
Plot No. 18, 1st Floor, Institutional Area,  
Sector 32, Gurugram, Haryana.

**9. Tepsol Sun Sparkle Private Limited,**  
D.No.8-2-610/68/1,2,3, Accord Blu,  
5th Floor, Road No. 10,  
Banjara Hills, Hyderabad

**10. Seven Renewable Power Private Limited,**  
S2904, 29th Floor, World/ Trade Centre,  
Brigade Gateway Campus, Karnataka

**11. Frugal Energy Private Limited,**  
D-59, Sector 63, Noida.

**12. Adani Renewable Energy Holding Four Limited,**  
Adani Solar Energy AP Three Limited,  
4<sup>th</sup> Floor- South Wing, Adani Corporate House,  
Shantigram, S G Highway,  
Ahmedabad- 382421, Gujarat

**13. Central Electricity Authority,**  
Sewa Bhawan,  
R.K. Puram, New Delhi-110 066

**14. Northern Regional Power Committee,**  
18A, Shaheed Jeet Singh Sansanwal Marg,  
Katwaria Sarai,  
New Delhi – 110 016

**15. Delhi Transco Limited,**  
Shakti Sadan, Kotla Road,  
New Delhi-110 002

**16. Grid Controller of India Limited,**  
(erstwhile Power System Operation Corporation Ltd.)  
9th Floor, IFCI Towers, 61, Nehru Place,  
New Delhi-110 016

**17. HPPTCL,**  
Head office, Himfed Bhawan,  
Panjari, Shimla-171005

**18. UP Power Transmission Company Limited,**  
Shakti Bhawan Extn, 3rd floor, 14,  
Ashok Marg, Lucknow-226001

**19. Punjab State Transmission Corporation Limited,**  
Head Office, The Mall,  
Patiala – 147001, Punjab

**20. Power Transmission Corporation of Uttarakhand Limited,**  
Vidyut Bhawan, Near ISBT Crossing,  
Saharanpur Road, Majra, Dehradun

**21. Power Development Department,**  
Grid Substation Complex, Janipur, Jammu

**22. Rajasthan Rajya Vidyut Prasaran Nigam Limited,**  
Vidyut Bhawan, Jaipur-302005,  
Rajasthan

**23. Haryana Vidyut Prasaran Nigam Limited,**  
Shakti Bhawan, Sector-6, Panchkula-134109, Haryana

**24. Administration of Chandigarh Electricity Department,**  
UT Secretariat Sector-9 D,  
Chandigarh – 161009

....Respondents

**Parties present:**

Shri Rohit Jain, SKTL  
Shri Sankalp Sharma, SKTL  
Shri Aashish Srivastava, Advocate, DTL  
Shri Ritam Biswas, RECPDCL  
Shri Siddharth Sharma, CTUIL  
Shri Akshyvat Kislay, CTUIL

**ORDER**

The Petitioner, Sikar Khetri Transmission Limited, has filed the present Petition

for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for “Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part D – Phase I” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	Sikar-II – Khetri 765 kV D/c line	18
2.	Sikar-II - Narela 765 kV D/c line along with 240 MVAR Switchable line reactor for each circuit at each end of Sikar-II - Narela 765kV D/c line  Switching equipment for 765 kV 240 MVAR switchable line reactor - 4 nos.  240 MVAR, 765kV Switchable line reactor - 4 nos.	
3.	765kV line bays at Sikar -II for Sikar-II – Khetri 765 kV D/c line and Sikar-II - Narela 765 kV D/c line  765 kV line bays- 4 nos	
4.	2 nos. of 765 kV line bays at both Khetri and Narela S/s  765 kV line bays – 4 nos	

Note:

- (i) Developer of Sikar-II S/s to provide space for 4 nos. of 765 kV line bays at Sikar-II S/s along with space for two nos. of switchable line reactors.
- (ii) Developer of Narela S/s to provide space for 2 nos. of 765 kV line bays along with space for switchable line reactors at Narela S/s.
- (iii) Power Grid to provide space for two nos. of 765 kV line bays at Khetri substation.

2. The Petitioner has made the following prayers:

“(a) Grant Transmission License to the Applicant; and

(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from

*REZ in Rajasthan (20GW) under Phase-III Part D – Phase I” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC.*

*(c) Pass such other order/orders, as may be deemed fit and proper in the facts & circumstances of the case.”*

**Hearing dated 10.4.2024**

3. During the course of the hearing on 10.4.2024, the representative of the Petitioner submitted that the Petitioner has complied with the requirements, including publication of notice(s) under the provisions of the Transmission Licence Regulations and CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

4. Learned counsel for Respondent No.15, Delhi Transco Ltd (DTL), submitted that the Government of NCT of Delhi (GoNCTD) on 28.6.2006 issued a set of policy directives/ notifications under which the Distribution Licensees of Delhi (including the DTL) were required to make their own arrangements for the procurement of power for supply to the consumers w.e.f. 1.4.2007, and in terms of the said policy directives/ notification dated 28.6.2006, DTL is not a beneficiary of the project. Hence, the name of the DTL may be deleted from the list of Respondents to the Petition in terms of the above notification of the GoNCTD dated 28.6.2006. Learned counsel further sought liberty to file a brief affidavit in this regard. However, no affidavit has been filed by the Respondent in this regard.

5. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner Company.

6. Vide Record of Proceedings for the hearing dated 10.4.2024, Respondents were directed to file their reply within a week with a copy to the Petitioner, who may

file its rejoinder within a week thereafter. However, no reply has been filed by the Respondents.

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, REC Power Development & Consultancy Limited (RECPDCL) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. 15/3/2018-Trans-Pt(1) dated 6.12.2021 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the “Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part D – Phase I” on a Build, Own, Operate and Transfer basis.

8. RECPDCL, in its capacity as the BPC, initiated the bid process on 28.1.2022 and completed the same on 9.2.2024 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 2147.30 million to provide transmission services to the transmission system’s beneficiaries.

9. The RfP was issued on 28.1.2022. At the RfP (Technical and Financial) stage, three bidders, namely, (i) Adani Energy Solutions Limited (formerly known as Adani Transmission Limited), (ii) Power Grid Corporation of India Limited, and (iii) Sterlite Grid 28 Limited submitted their offers. The RfP (Technical bids) of the three bidders were opened by the Bid Opening Committee in the Central Electricity Authority on 14.12.2023 in the presence of the representative of the Bid Evaluation Committee (BEC). Based on the recommendation of the BEC, the RfP (Financial) Bids-Initial Price

Offers of the three bidders were opened on 22.12.2023. The lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 2147.30 million. The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted Transmission Charges as per the Initial Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	2147.30	L1
2.	Sterlite Grid 28 Limited	2766.40	L2
3.	Adani Energy Solutions Limited (formerly known as Adani Transmission Limited)	2850.69	L3

10. As per Clause 3.5.1 of the RfP document, initial offers shall be ranked on the basis of ascending order for determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or three bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

11. The e-reverse auction of three bidders was carried out at the MSTC portal on 23.12.2023. The following transmission charges, as quoted by each bidder, emerged:

S. No.	Name of the Bidder	Quoted Transmission Charges as per the Initial Offer (in Rs. million)	Rank
1.	Power Grid Corporation of India Limited	2147.30 (not participated in e-reverse auction)	L1
2.	Sterlite Grid 28 Limited	2766.40 (not participated in e-reverse auction)	L2
3.	Adani Energy Solutions Limited (formerly known as Adani Transmission Limited)	2850.69 (not participated in e-reverse auction)	L3

12. Since no bidder participated in the e-reverse auction, BPC informed the BEC that as per the provisions of the RfP Document, "if no bid is received during the e-reverse bidding stage then the bidder with lowest quoted initial transmission charges ("Initial Offer") during e-bidding stage shall be declared as the Successful Bidder....." Accordingly, as per the Bid Evaluation Report dated 28.12.2023, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 2147.30 million. BEC, vide its certificate dated 28.12.2023, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

13. Consequent to its selection as the lowest bidder, a Letter of Intent (Lol) was issued to Power Grid Corporation of India Limited by the BPC on 29.12.2023, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% equity share of Sikar Khetri Transmission Limited from RECPDCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for adoption of the transmission charges, as required under Section 63 of the Act; and



- (e) Apply to this Commission for the grant of a transmission licence;

14. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of Nodal Agency, i.e., CTUIL, for Rs. 42 crore on 9.2.2024 and has acquired hundred per cent equity holding in Sikar Khetri Transmission Limited on 9.2.2024. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 9.2.2024.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act 2013. The main objective of the Petitioner Company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”*

16. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such a manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 3 of the Transmission Licence Regulations provides that the Empowered Committee shall identify the Projects

included in the transmission plan to be developed under the Guidelines issued under Section 63 of the Act. Regulation 4 of the Transmission Licence Regulations provides that in case of projects identified for development under the Guidelines for competitive bidding, the selection of the project developer shall be made in accordance with the procedure laid down in the Guidelines. The Project under consideration has been identified for development under competitive bidding by a competent authority in the Ministry of Power/CEA vide its letter dated 22.12.2023 had issued prior approval to the Project under Section 68 of the Act. The selection of the project developer, Sikar Khetri Transmission Limited, has been certified to have been made in accordance with the Guidelines for competitive bidding.

17. Regulation 7 of the Transmission Licence Regulations read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the exercise of 'Power to Relax' under Regulation 24 of the Transmission Licence Regulations, modified/amended Clause (4), Clause (7), Clause (9) and Clause (12) and dispensed with Clause (10) of Regulation 7] provide for the procedure for grant of transmission licence as under:

*“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.*

*(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.*

*(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.*

*(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e-filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the*

Commission. Also, a copy of the same be served through e-mail on the long term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form-II attached to these regulations in English language and in Vernacular language of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published on the e-filing portal of the Commission and on the applicant's website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice

.....

(10) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(11) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the

*Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.*

*(12) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application.”*

18. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL, and Northern Region beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Sikar Khetri Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 2147.30 million. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

20. The Petitioner has published the notices on the Commission's e-filing portal and on its website in Form-II in English language and in Hindi (Vernacular) language. No objection has been received from the general public to the notices.

21. The Petitioner has served the copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTUIL, vide its letter dated 19.3.2024, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 19.3.2024 are extracted as under:

*"This is with reference to Petition having diary no. 96/TL/2024 filed by M/s SKTL before Hon'ble Commission for grant of Transmission License to facilitate implementation of Transmission System for Evacuation of Power from REZ in Rajasthan (20 GW) under Phase III - Part D Ph- I. In this regard, following is submitted:*

- In order to integrate and evacuate power from additional 20 GW renewable potential of Renewable Energy Zones (Fatehgarh: 9.1 GW, Bhadla: 8GW, Ramgarh: 2.9 GW) in Rajasthan, various transmission alternatives were evolved and deliberated in the 3<sup>rd</sup> NRPC-TP meeting held on 19.02.21. Based on the discussion, Transmission System for Evacuation of Power from REZ in Rajasthan (20 GW) under Phase III, a hybrid transmission system (EHVAC& HVDC) was agreed in above meeting for evacuation of power from above zones. Extract of the minutes of 3<sup>rd</sup> NRPC-TP meeting are enclosed at **Annexure-I**. The subject transmission project was also agreed as part of above- mentioned transmission scheme. The detailed scope of the subject scheme is attached at **Annexure-II**.*
- Subsequently transmission scheme was agreed in the 5<sup>th</sup> meeting of National Committee of Transmission (NCT) held on 25.08.2021 & 02.09.2021. Extract of minutes of meeting are attached at **Annexure-III**. Transmission Scheme was also agreed in the 49<sup>th</sup> NRPC meeting held on 27/09/2021. Extract of the minutes of 49<sup>th</sup> NRPC minutes are enclosed at **Annexure-IV**.*
- Ministry of Power, Govt, of India vide gazette notification dated 06.12.2021 has identified M/s REC Power Development and Consultancy Ltd. (RECPDCL) as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the*

above referred project through TBCB route.

- Subsequently, in the 15<sup>th</sup> NCT meeting held on 25.08.2023, Jhatikara - Dwarka 400kV D/c line (Quad) was delinked from Rajasthan SEZ Ph-III Part-D due to the high complexity involved in resolution of RoW and prior approval required from various authorities for Jhatikara - Dwarka transmission line. This line is allocated to POWERGRID under Rajasthan SEZ Phase-III Part-D Ph-11, through RTM vide MoP OM dated 06.11.2023. Remaining elements were agreed to be developed as part of subject transmission scheme. Same was also notified vide MoP, Got, Gazette Notification dated 07.11.2023. Extract of the minutes of 15<sup>th</sup> NOT minutes are enclosed at Annexure-V. Copy of Gazette dated 07.11.2021 is enclosed at Annexure-VI.
- Accordingly, after delinking, for revised scope of works covered under present petition, Bid Evaluation Committee appointed by the BPC has selected Power Grid Corporation of India Ltd. (POWERGRID) as successful bidder. POWERGRID has subsequently acquired Sikar Khetri Transmission Ltd. after execution of the requisite Share Purchase Agreement (SPA) on 09.02.2024.
- As part of subject scheme, Sikar-II - Khetri 765kV D/c line and Sikar-II - Narela 765kV D/c line is to be established with completion schedule as 18 months from effective date. Sikar-II S/s and Narela S/s are under construction by POWERGRID Sikar Transmission Ltd. and POWERGRID Narela Transmission Ltd. with revised commissioning schedule as 30.09.2024 & 31.03.2024 respectively. 765/400kV Khetri is existing substation. Implementation of this project shall facilitate transfer of power from RE generation (About 3GW) proposed to be connected at Bhadla/Ramgarh Complex in Western Rajasthan.

*Keeping above in view and based on details furnished by M/s SKTL, CTU, in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s SKTL for executing the subject transmission scheme.”*

22. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 8.1.2024. Though Lol was issued on 29.12.2023, BPC, vide



its letter dated 9.2.2024 in terms of Clauses 2.15.2 of RfP, extended the date up to 16.2.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of Nodal Agency (CTUIL) for an amount of Rs. 42 crore on 9.2.2024 and acquired a hundred per cent equity-holding in the applicant company on 9.2.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 9.2.2024. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 19.2.2024. There is a delay of three days in filing the Petition. In this regard, the Petitioner, during the course of the hearing dated 10.4.2024, submitted that it had paid the transmission Petition fee on 9.2.2024. However, the application could be filed online only on 19.2.2024 since the filing fees paid was not reflected in the e-filing portal. The Petitioner has prayed for condoning the delay in filing the application. Since the Petitioner could not file the application due to procedural issues, the same is condoned.

23. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **13.5.2024**.

24. The Petition shall be listed for the hearing on **22.5.2024**.

Sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson